

State	No.	Relief works	
		Labourers (lakhs)	
1. Gujarat	3325	8.86	
2. Haryana	693	0.57	
3. Karnataka	1585	0.37	
4. Madhya Pradesh	2976	1.65	
5. Rajasthan	60664	10.00	
6. Tamil Nadu	N.R.	*	
7. Uttar Pradesh	1365	0.27	

*70,429 lakh No. of mandays generated.

Reports from other affected States have not been received.

Allotment of Flats Under Self-Financing Schemes by DDA

1284. SHRI JANAK RAJ GUPTA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the number of applications received by the DDA for the allotment of residential flats under self-financing schemes during the years 1985, 1986 and 1987 so far; and

(b) the number of flats allotted and the number of applications still pending with the DDA for allotment of flats ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) Registrations for Self-Financing Schemes have been made by the D.D.A. over the years prior to and including 85-86. After registration, applications for allotment of residential flats under the schemes are invited when flats are proposed to be constructed in various localities. The number of applications received during 85-86 to 87-88 (Upto October, 87) for specific allocation of flats is as follows :

Year	No. of applications
1985-86	3013
1986-87	3322
1987-88 (Upto Oct. 87)	16213
	22548

(b) The number of flats allocated is as under :—

Year	No. of applications
1985-86	1678
1986-87	2009
1987-88 (upto Oct '87)	3010
	6697

No application is pending. Under SFS allocation is made on the basis of preference of localities given by the registrant in his application submitted in response to release of flats during a particular period. After allocation, the applications of un-successful registrants are filed, and they apply afresh as and when the flats are released again for allocation.

Development of Brackish Water Fish Farming

1285. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR : SHRI CHINTAMANI JENA :

Will the Minister of AGRICULTURE be pleased to state :

(a) the States where brackish water fish farming is prevalent;

(b) the estimated area in hectares under brackish water fish farming, State-wise; and

(c) the steps taken for the development of brackish water in order to increase shrimp and fish farming ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) Brackish water fish farming is prevalent in all maritime States *viz.*, West Bengal, Orissa Andhra Pradesh, Tamil Nadu, Kerala, Karnataka, Goa, Maharashtra and Gujarat.

(b) State-wise estimated area under brackishwater fish/prawn farming is as follows :

States	Area in ha.
(i) West Bengal	30,000
(ii) Orissa	1,500
(iii) Andhra Pradesh	1,000
(iv) Tamil Nadu	100
(v) Kerala	8,000
(vi) Karnataka	1,800
(vii) Goa	6,500
(viii) Maharashtra	1,800
(ix) Gujarat	100

(c) Some of the important steps taken by the Government for the development of brackish water fish farming are as follows :

- (i) Central Institute of Brackish Water Aquaculture has been established for carrying out research and extension.
- (ii) Central Institute of Coastal Engineering for Fishery has been set-up to undertake survey, investigation and formulation of projects for helping the States to develop the brackish water farms.
- (iii) A Centrally Sponsored Scheme, *viz.*, Integrated Brackish Water Fish Farm Development is in operation to extend financial and technical support to the State Governments in the task of development of brackish water farming.
- (iv) In order to effect the transfer of technology in the brackish water farming and hatchery and feed

formulation, the Government have approved an UNDP project, operative from April 1986.

- (v) The Ministry of Commerce is also playing a supportive role to promote prawn farming in brackish water areas extending financial and technical support to the States and the prospective entrepreneurs.

Guidelines for Foreign Postings

1286. SHRI AJIT KUMAR SAHA :
SHRI ZAINAL ABEDIN :

Will the Minister of Tourism be pleased to state :

(a) whether any guidelines have been laid down in his Ministry for postings abroad;

(b) if so, what are these guidelines;

(c) whether there have been any instances when these guidelines were not followed in making such postings during the last three years; and

(d) if so, the reasons for making deviations from the normal guidelines?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI JAGDISH TYTLER) : (a) and (b) Yes, Sir. A copy of the guidelines followed by Ministry of Tourism (Department of Tourism) for foreign postings in its 18 field offices abroad, is given below:

(c) and (d) These guidelines have been framed for administrative convenience and are not of mandatory nature. In certain cases it is not possible to adhere to all the conditions given in the guidelines. Selections for overseas postings are made keeping in view their performance and experience at the Headquarters/field offices.

Statement

The following guidelines may be adopted for purposes of foreign postings of Regional Directors and Directors :

- (a) The officer should have rendered at least 7 years of service in the